

Present: : Sri S.K. Kabra
Addl. Sessions Judge (FTC)
Dibrugarh.

Criminal Misc. (B) Case No. 232 of 2022

Order

21.07.2022

Sri Biswajit Singha, learned counsel for the petitioner/accused and learned Addl. P. P. are present.

1. This is a petition u/s 438 of CrPC for granting liberty of pre-arrest bail to the petitioner/accused Sri Aman Kumar Sharma, who is apprehending arrest, in connection with Dibrugarh P.S. Case No. 1251 of 2018, registered u/s 120-B/420/406/384/468/471/193/201/210/211/500/506 of IPC.
2. Today learned counsel for the petitioner/accused person has furnished the copy of dismissal order of Bipul Khataniar. I have perused the same. I have also perused the charge sheet of the Bank framed against the employee Shri B. K. Khataniar. I have not find anything implicating in said documents against the accused persons herein.
3. Vide order dated 24.06.2022, interim protection was granted to the above-named accused person with conditions, inter-alia, that accused shall appear before the I.O. within ten days. It appears that in compliance of said direction the accused person has appeared before I.O. and his statement was also recorded by the I.O.


4. Further, there is also no adverse report from the investigating officer that the petitioner has violated any of the conditions of the aforesaid interim pre-arrest bail.

5. Therefore, the interim pre-arrest bail granted vide order, dated 24.06.2022 is hereby made absolute, subject to the following conditions-

- (i) That the petitioner/accused person shall co-operate in investigation as and when required; and
- (ii) That the petitioner/accused person shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer.

Send back the case diary with a copy of this order.

Anticipatory bail application stands disposed of.


Addl. Sessions Judge (FTC)
Dibrugarh